

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-646/PB/2021
IA/2178/2023

IN THE MATTER OF:

COL Gautam Mullick & Ors.

....Applicant

Vs.

M/s. Grand Venezia Commercial Towers Pvt. Ltd. &
Bhasin Infotech and Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. M.P. Sahay, Ms. Awanitika, Ms. Eccha Shukla,
Mr. Sachin Kharb, Advs.
Mr. Shekhar Gupta, Ms. Mansha Gupta, Advs.
For the Respondent : Mr. Aman Raj Singh, Mr. Apoorv Agarwal for R 1

ORDER

IA/2178/2023:-

This is an application under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 filed by the Petitioner for placing additional documents on record along with affidavit. On perusal of the same, these additional documents are taken on record and may be made part of the main petition. The present application is **allowed**.

IB-646/PB/2021:-

Heard the submissions made by Ld. Counsel for the Petitioner. It appears from the memo of parties that joint allottees of units have been shown as a separate party in the Petition. It also appears that some of the Petitioners have

withdrawn from the proceedings and their withdrawal application has been allowed. In order to examine the maintainability and threshold, Ld. Counsel for the Petitioner stated that he will file a list of allottees separately indicating who are joint allottees and who are single allottees and also indicate the Applicants who have withdrawn from the proceedings till now. One week's time is granted to the Ld. Counsel for the Petitioner for filing the same. List the main matter i.e. IB-646/PB/2021 on **30.05.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)